

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**LUCKNOW BENCH**

**Original Application No.162/2007**

**This the 27th day of April 2007**

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Mrs. Bhavana Kumar, aged about 49 years, wife of Sheri Shailendra Kumar resident of 5/80, ViramKhand, Gomti Nagar, Lucknow, Lucknow (posted as T.G.T. (Sanskrit) in Kendriya Vidyalaya, Lucknow Cantt., District Lucknow.

...Applicant.

**By Advocate: Shri R.C. Singh.**

**Versus.**

1. Kendriya Vidyalaya Sangathan, New Delhi, through its Commissioner.
2. Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.
3. Joint Commissioner (Admn.), Kendriya Vidyalaya Sangathan, New Delhi.
4. Education Officer, Kendriya Vidyalaya Sangathan, New Delhi.
5. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Lucknow Region, Lucknow.
6. Principal, Kendriya Vidyalaya, Lucknow Cantt., Lucknow.
7. Ram Raj Bharti, adult, son of now known, T.G.T. (Sanskrit), Kendriya Vidyalaya, Sarhan (ITBP).

Respondents.

By Advocate: Shri RS. Gupta ( 1 to 4 )

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

1. Heard Shri R.C. Singh the learned counsel for the applicant and Shri R.S. Gupta the learned counsel for respondents.

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2. The present Original application has been filed by the applicant against the transfer order issued by the Respondent No. 4 vide Letter No. F.4-1(D)/TGT (SANS)/2007/KVS (ESTT.II) dated 20.4.2007 with the alleged approval of the competent authority, under which the applicant has been transferred from Kendriya Vidyalaya, Lucknow Cantt., Lucknow to the Kendriya Vidyalaya, Khargaon which is in the other region of Bhopal. Against the transfer order, she made a representation before respondent No. 6 who forwarded to Respondent No. 5 for consideration and in the meantime filed this O.A. that the impugned transfer orders is against the transfer policy and without jurisdiction and also stating that she is a handicapped person with 70% hearing loss etc. The learned counsel for respondents Shri R. S. Gupta submits that the respondents are prepared to consider the pending representation of the applicant and pass a reasoned order as per rules and regulations and till the disposal of the said representation, they are not going to affect the transfer of the applicant.

3. In view of the above circumstances, the application is disposed of at this stage of Admission, with a direction to the respondents to consider the pending representation of the applicant dated 24.4.2007 covered under (Annexure-A 3) as per rules and regulations by passing a reasoned order and till the disposal of the said representation, the impugned transfer order is kept in abeyance. The applicant is at liberty to approach the Tribunal in case if she is aggrieved by the orders of the respondents on her representation (Annexure A3). 2 months time is granted to the respondents

to decide the representation of the applicant from the date of receipt of copy of this order. Hence the O.A. is disposed of without any order as to costs.

Copy of order be given to counsel for the parties today.

(M. KANTHAIAH)  
MEMBER (J)

v.

27-4-07